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SECTION 3, SUB-SECTION (ii)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 101 (RE-2013)/2009-2014
New Delhi, dated the 5th December, 2014

S.O....., In exercise of the powers conferred by clause (b) of sub-section (1) of Section 15 of the Foreign Trade (Development and Regulation) Act, 1992 (22 of 1992) and in supersession of the earlier Notifications referred below, the Central Government hereby authorizes the officers specified in column 3 of the Table below to function as Appellate Authority against the orders passed by the Adjudicating Authorities authorized by the Central Government under Section 13 of the said Act and specified in column 2 of the said Table:-

TABLE

| Sl. No. | Designation of Adjudicating Authority | Appellate Authority |
|---------|--|--|
| 1. | Assistant Director General of Foreign Trade | Additional Director General of Foreign Trade |
| 2. | Deputy Director General of Foreign Trade | |
| 3. | Joint Director General of Foreign Trade | |
| 4. | Additional Director General of Foreign Trade | Director General of Foreign Trade aided by one Addl. DGFT in the Directorate General of Foreign Trade. |
| 5. | Development Commissioner, Special Economic Zones | |
| 6. | Designated Officer, Department of Electronics & Information Technology | |

Earlier Notifications which stand superseded:

1. Notification S.O. 1059(E) dated 31st December, 1993.
2. Notification S.O. 193(E) dated 6th March, 2000.
3. Notification No. 21 (RE-2013)/2009-2014 dated 13th June, 2013.

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